

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TESP/TCSA/NO. 464 / (MAH) / 20 17

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: M/s.

Black Peas

SECTION OF THE COMPANIES ACT: Sec. 9 OF THE  
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Viraj Parikh	Adv.	V.J. Parikh
2.	Prateek Pai	Adv.	
i/b			
Keystone Partners			

Order

CP No.464/I&BP/NCLT/MB/MAH/2017

Petitioner having sought time for filing statement of accounts reflecting default, the certificate and other documents, this Bench, by invoking the proviso to sub-section (5) of Section 7 of I&B Code, directs the Financial Creditor to file the same on 21.4.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)